

**THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):**

(a) The prices of raw jute in the primary markets in Eastern India this season have been near the statutory minimum levels fixed by Government.

(b) Statutory minimum prices fixed by Government take into account all relevant factors including remunerative return to the grower.

12.00 hrs.

#### PAPERS LAID ON THE TABLE

##### NOTIFICATIONS UNDER ALL-INDIA SERVICES ACT

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHR OM MEHTA):** I beg to lay on the Table each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

(1) The Indian Police Service (Appointment by Promotion) Second Amendment Regulations, 1975, published in Notification No. G.S.R. 591(E) in Gazette of India dated the 29th December, 1975.

(2) The Indian Administrative Service (Recruitment) Third Amendment Rules, 1975, published in Notification No. G.S.R. 598(E) in Gazette of India dated the 31st December, 1975.

(3) The Indian Administrative Service (Appointment by Promotion) Fifth Amendment Regulations, 1975 published in Notification No. G.S.R. 599(E) in Gazette of India dated the 31st December, 1975. [Placed in Library. See No. LT-10041/76].

**REPORT AND AUDITED ACCOUNTS OF DEPOSIT INSURANCE CORPORATION FOR 1974, REPORTS UNDER COMPANIES ACT, ANNUAL REPORT ETC., OF DELHI FINANCIAL CORPORATION, ETC.**

**THE MINISTER OF STATE IN CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE):** I beg to:—

(1) re-lay on the table a copy of the Report (Hindi and English versions) on the working of the Deposit Insurance Corporation, Bombay, for the year ended the 31st December, 1974, along with the Audited Accounts, under sub-section (2) of section 52 of the Deposit Insurance Corporation Act 1961. [Placed in Library. See No. LT-10042/76].

(2) I beg to lay on the Table a copy each of the following reports (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:

(i) Annual Report of the New India Assurance Company Limited, Bombay, for the year 1973 along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-10043/76].

(ii) Annual Report of the National Insurance Company Limited, Calcutta, for the year 1973 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-10044/76].

(iii) Annual Report of the Oriental Fire and General Insurance Company Limited, New Delhi for the year 1973 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-10045/76].

(3) A copy of the Annual Report (Hindi and English versions) of the Delhi Financial Corporation together with a statement of assets and liabilities, profit and loss account and Auditor's Report for the year 1973-74 published in Notification No. F.6/9/74-Fin. (G) in Delhi Gazette dated the 25th June, 1975, under sub-section (3) of section 38 of the State Financial Corporation Act, 1951. [Placed in Library. See No. LT-10046/76].

(4) A copy of the Annual Report (Hindi and English versions) of the Agricultural Refinance Corporation, Bombay for the year ended the 30th June, 1975 along with the Audited Accounts, under sub-section (2) of section 32 of the Agricultural Refinance Corporation Act, 1963. [Placed in Library. See No. LT-10047/76].

(5) A copy of the Securities Contracts (Regulation) Amendment Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 2641 in Gazette of India dated the 8th November, 1975, under sub-section (3) of section 30 of the Securities Contracts (Regulation) Act, 1956. [Placed in Library. See No. LT-10048/76].

(6) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 15 of the Government Savings Banks Act, 1873:—

- (i) The Post Office Savings Banks (Third Amendment) Rules, 1975, published in Notification No. G.S.R. 2339 in Gazette of India dated the 6th September, 1975.
- (ii) The Post Office Savings Banks (Fourth Amendment) Rules 1975, published in Notification No. G.S.R. 2398 in Gazette of India dated the 20th September, 1975.
- (iii) The Post Office Savings Banks (Fifth Amendment) Rules, 1975, published in Notification No. G.S.R. 2468 in Gazette of

India dated the 4th October-1975.

- (iv) The Post Office Savings Banks (Fifth Amendment) Rules, 1975, published in Notification No. G.S.R. 2601, in Gazette of India dated the 1st November, 1975.
- (v) The Mysore Government Savings Banks (Nomination) Amendment Rules, 1975, published in Notification No. G.S.R. 2841 in Gazette of India dated the 20th December, 1975.
- (vi) The Mysore Government Savings Banks (Amendment) Rules, 1975, published in Notification No. G.S.R. 2842, in Gazette of India dated the 20th December, 1975.
- (vii) The Post Office Savings Banks (Seventh Amendment) Rules, 1975, published in Notification No. G.S.R. 2843 in Gazette of India dated the 20th December, 1975. [Placed in Library. See No. LT-10049/76].

(7) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959:—

- (i) The Post Office Savings Certificates (Second Amendment) Rules, 1975, published in Notification No. G.S.R. 2340 in Gazette of India dated the 6th September, 1975.
- (ii) The National Savings Certificates (Fifth Issue) (Second Amendment) Rules, 1975, published in Notification No. G.S.R. 2510 in Gazette of India dated the 11th October, 1975.
- (iii) The Post Office Savings Certificates (Third Amendment) Rules, 1975, published in Notification No. G.S.R. 2797 in Gazette of India dated the 13th December, 1975.

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(iv) The National Savings Certificates (Fifth Issue) (Third Amendment) Rules, 1975, published in Notification No. G.S.R. 2798 in Gazette of India dated the 13th December, 1975.

(v) The Post Office Savings Certificates (Fourth Amendment) rules, 1975, published in Notification No. G.S.R. 2840 in Gazette of India dated the 20th December, 1975. [Placed in Library. See No. LT-10050/76].

(8) A copy each of the following Notifications (Hindi and English versions) under section 17 of the General Insurance Business (Nationalisation) Act, 1972:—

(i) The General Insurance (Rationalisation and Revision of Pay Scales and other Conditions of Service of Supervisory, Clerical and Subordinate Staff) First Amendment Scheme, 1975, published in Notification No. S.O. 472(E) in Gazette of India dated the 5th September, 1975 (English version) and S.O. 4471 in Gazette of India dated the 18th October, 1975 (Hindi version).

(ii) The General Insurance (Rationalisation of Pay Scales and Other Conditions of Service of Officers) Scheme, 1975, published in Notification No. S.O. 521(E) in Gazette of India dated the 17th September, 1975 (English version) and S.O. 5242 in Gazette of India dated the 13th December, 1975 (Hindi version).

(iii) The General Insurance (Rationalisation of Pay Scales and other conditions of Service of Officers) Amendment Scheme, 1975, published in Notification No. S.O. 672(E) in Gazette of India dated the 21st November 1975.

(iv) The General Insurance (Rationalisation of Pay Scales and Other Conditions of Service of Supervisory, Clerical and Subordinate Staff) Second Amendment Scheme, 1975, published in Notification No. S.O. 5415 in Gazette of India dated the 27th December, 1975. [Placed in Library. See No. LT-10051/76].

(9) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1971:—

(i) The Emergency Risks (Goods) Insurance (Third Amendment) Scheme, 1975, published in Notification No. S.O. 525(E) in Gazette of India dated the 19th September, 1975.

(ii) The Emergency Risks (Goods) Insurance (Fourth Amendment) Scheme, 1975, published in Notification No. S.O. 5039 in Gazette of India dated the 22nd November, 1975.

(iii) The Emergency Risks (Goods) Insurance (Fifth Amendment) Scheme, 1975, published in Notification No. S.O. 705(E) in Gazette of India dated the 12th December, 1975. [Placed in Library. See No. LT-10052/76].

(10) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 3 of the Emergency Risks (Under-takings) Insurance Act, 1971:—

(i) The Emergency Risks (Under-takings) Insurance (Third Amendment) Scheme, 1975, published in Notification No. S.O. 526(E) in Gazette of India dated the 19th September, 1975.

(ii) The Emergency Risks (Under-takings) Insurance (Fourth

Amendment) Scheme, 1975, published in Notification No. S.O. 5040 in Gazette of India dated the 22nd November, 1975.

- (iii) The Emergency Risks (Under-takings) Insurance (Fifth Amendment) Scheme, 1975, published in Notification No. S.O. 706(E) in Gazette of India dated the 12th December, 1975. [Placed in Library. See No. LT-10053/76].

(11) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

- (i) G.S.R. 593(E) published in Gazette of India dated the 29th December, 1975 together with an explanatory memorandum.
- (ii) G.S.R. 602(E) published in Gazette of India dated the 31st December, 1975 together with an explanatory memorandum.
- (iii) G.S.R. 3(E) published in Gazette of India dated the 1st January, 1976 together with an explanatory memorandum. [Placed in Library. See No. LT-10054/76].

(12) A copy of the Gold Control (Licensing of Dealers) Amendment Rules, 1975 (Hindi and English versions) published in Notification No. S.O. 745(E) in Gazette of India dated the 31st December, 1975, under sub-section (3) of section 114 of the Gold (Control) Act, 1968. [Placed in Library. See No. LT-10055/76].

(13) A copy of the Central Sales Tax (Registration and Turn-over) Amend-

ment Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 597(E) in Gazette of India dated the 30th December, 1975, under sub-section (2) of section 13 of the Central Sales Tax Act, 1956. [Placed in Library. See No. LT-10056/76].

(14) A copy of the Central Excise (Twenty-second Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 592(E) in Gazette of India dated the 29th December, 1975, under section 38 of the Central Excises and Salt Act, 1944 together with an explanatory memorandum. [Placed in Library. See No. LT-10057/76].

#### AIRCRAFT (SECOND AMENDMENT) RULES, 1975

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI SURENDRA PAL SINGH): I beg to lay on the Table a copy of the Aircraft (Second Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 927 in Gazette of India dated the 26th July, 1975, under section 14A of the Aircraft Act, 1934 together with an explanatory note. [Placed in Library. See No. LT-10058/76].

#### STATEMENT SHOWING ACTION TAKEN BY GOVERNMENT ON VARIOUS ASSURANCES, PROMISES ETC.

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI B. SHANKARANAND): I lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings: